

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL)..... Diary No(s).53368/2025

SACHIN GUPTA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 24366/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 24411/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

Diary No(s). 53583/2025 (PIL-W)

(IA No. 26438/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 26436/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 09-03-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Diary No(s).53368/2025

1. Permission to appear and argue in-person is granted.
2. Delay condoned.
3. The prayer in this petition is absolutely vague, evasive and frivolous. The Writ Petition is, accordingly, dismissed.
4. All pending applications, if any, also stand disposed of.

Diary No(s).53583/2025

5. Permission to appear and argue in-person is granted.
6. Delay condoned.

7. No case to entertain this writ petition is made out. The same is, accordingly, dismissed.

8. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR